

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



T.A. No. 62/3100/2020

This the 24th day of March, 2021.

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Rehana Ulfat d/o Sonaullah Dar, r/o Seer Jagir Sopora Baramula.
2. Mohd. Sultaan Mir s/o Ali Mohd. Mir. r/o Beerwah Chadoora, Budgam.
3. Naseena Akhter d/o Gh. Qadir Peer, r/o Yahama Kupwara.
4. Nusrat Rasool d/o Gh. Rasool Khan, r/o Rajori Kadal Srinagar.
5. Nasreen Jan d/o latge Ali MOhd. Jan, r/o Rainawari Srinagar.
6. Roshan Ara d/o Abdul Rashid Wani, r/o Wathora Chadoora, Budgam.
7. Muneera Akhter d/o Mohd. Rather r/o Ugjan Anantnag.
8. Farooq Ahmad Wani s/o Abdul Ahad Wani, r/o Uri, Baramulla.
9. Seerat Jan d/o Gh. Hassan Hashi, r/o Naqeshband Sahib, Srinagar.
10. Hafeeza Begum w/o Mohd. Azad r/o Garkot Uri, Baramulla.
11. Tahira d/o Jan Mohd. Khan, r/o Aloochi Bagh Srinagar
12. Manzoor Ahmad Hajam s/o Mohd. Abdulla Hajam, r/o Kreri, Baramulla.
13. Shaheena Akhter d/o Gh. Rasool Wani, r/o Wathhora, Chadoora, Budgam.

14. Iqbal Majed Bhat s/o Abdul Majid Bhat, r/o Jamia Mohalla Patta, Baramulla.
15. Mushtaq Ahmad Wani s/o Noor Ud Din Wani, r/o Logripora Aashmuqam, Anantnag.
16. Manzoor Ahmad Kha, s/o Gh. Mohd. Khan, r/o Limber Uri, Baramulla.

.....Applicants



(Advocate: Mr. M.I.Dar)

Versus

1. State of Jammu & Kashmir through Commissioner Secretary to Government, Tourism & Culture Department, J & K Civil Secretariat, Jammu/Srinagar.
2. Director of Libraries & Research, J & K Jammu/Srinagar.
3. Deputy Director, Libraries & Research, Srinagar.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

O R D E R [O R A L]

Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

During the course of arguments, learned counsel for the applicants submitted that he would be satisfied if the present TA may be disposed of with a direction to the

respondents to consider the case of applicants in accordance with view taken by the Hon'ble High Court of Jammu & Kashmir at Srinagar in its judgment dated 4.12.2019 passed in SWP No. 331 of 2019 – **Amjad Ahmed Wani Vs. State of J & K Ors.** within a stipulated period.



2. In view of arguments of learned counsel for the applicants and learned AAG, the present TA is disposed of by directing the respondents to consider the case of applicants in accordance with law by taking into consideration the law laid down by the Hon'ble High Court in its judgment dated 4.12.2019 passed in SWP No. 331 of 2019 – Amjad Ahmed Wani (supra), if applicable to the facts of the present case by passing a reasoned and speaking order within a period of three weeks from the date of receipt of a certified copy of this order with intimation to the applicant. The present TA be also treated as part of the representation.
3. It is made clear that we have not expressed any opinion on the merits of the case.

(ANAND MATHUR)
MEMBER (A)

KKS

(RAKESH SAGAR JAIN)
MEMBER (J)